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Conciliation Courts Ordinance (West Pakistan Amendment) Act, 1963

13 of 1963

[15 July 1963]

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An Act to amend the Conciliation Courts Ordinance, 1961, in its application to the Province of West Pakistan Preamble.- WHEREAS it is expedient to amend the Conciliation Courts Ordinance, 1961[2], in its application to the Province of West Pakistan; It is hereby enacted as follows:--

1. Short Title, Extent And Commencement :-

- (1) This Act may be called the Conciliation Courts Ordinance (West Pakistan Amendment) Act, 1963.
- (2) It shall extend to whole of West Pakistan.
- (3) It shall come into force at once.

2. Addition Of Section 12-A In Ordinance XIIV Of 1961 :-

In the Conciliation Courts Ordinance, 1961, after section 12, the following new section shall be added, namely:--

- "12-A. Revision against sentence. Any person sentenced by a Conciliation Court under section 11 or 12 may, within thirty days from the date on which the sentence is passed, apply in the manner prescribed for an application under sub-section (2) of section 8-
- (a) to the Controlling Authority, if the sentence has been passed in

- a case relating to a matter falling under section A of Part I or section A of Part II of the Schedule; and
- (b) to the District Judge, if the case relates to a matter falling under section B of Part I or section B of Part II of the Schedule; and the Controlling Authority or the District Judge, as the case may be, if satisfied that there has been a failure of justice, may set aside or modify the sentence."